

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 90/97 .

Date of Order :

BETWEEN :

1. S.Venkateswarlu
2. M.S.Kutty
3. Smt.P.Appalaratnam

AND

1. Engineer in Chief, Army Head Quarters,
Kashmiri House, New Delhi - 110 011.
2. The Union of India, rep. by its Secretary.
to Govt. of India, Ministry of Defence,
South Block, New Delhi.
3. Chief Engineer, Southern Command, Pune.
4. Director General, Naval Project, Naval Base,
Post, Visakhapatnam. .. Respondents.

Counsel for the Applicants .. Mr.V.V.Sarma
Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)
HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

Oral order as per Hon'ble Shri R.kangarajan, Member (Admn.) X

Heard Mr.V.V.Sarma, learned counsel for the applicants
and Mr.N.R.Devraj, learned standing counsel for the respondents.

D

Copy to:-

1. Engineer in Chief, Army Head Quarters, Kashmiri House, New Delhi.
2. The Secretary to Govt. of India, Union of India, Ministry of Defence, South Block, New Delhi.
3. Chief Engineer, Southern Command, Pune.
4. Disarmament Commission, Geneva.
5. One copy to Sri. V.V. Sarma, advocate, CAT, Hyd.
6. One copy to Sri. V. Rajeswara Rao, Adml. CGSC, CAT, Hyd.
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31/1/97

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGIR. JAIN: M(A)

AND

THE HON'BLE SHRI B.S. JAIN PARAMESHWAR:
M(J)

DATED: 21/1/97

~~Order/Judgement~~
~~R.P/C.P/M.A.NO.~~

III

O.A.NO. 90747

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

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